## National Company Law Tribunal

## Allahabad Bench

CPNO. (IB) 45/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: IEL Supervisor Association VIS union of Indian section of The Companies act: 252 3chedule 8 of ISB code of 2016

Sl. NO.	Name	Designation	Representation	Signature
1.		Α.Ι.	Resp No 4	SY
<u>2.</u> 3.	Sudeep Horhard. GAGAN MEHT	4 Advocate	Resp. No. 3	age blitte
	Rashmi doipat		pedetioner	RaShini Inpoth

## CP No.(IB)/45/ALD/2017

Ms. Rashmi Tripathi Advocate for the petitioner, Swami Dayal Gupta as being president of the I.E.L. Supervisor Association. Sh. Sudeep Harkauli and Gagan Mehta, Advocates for the respondent companies. The learned counsel for the petitioner seeks time to answer the query raised by this Court on maintainability of the present petition filed by an Association of Employees or Union of its Workers/Employees. In view of the Hon'ble NCLAT recent Judgment and also on the other issue as raised by the respondent/company on maintainability of present petition. Hence, time is granted.

The parties are at liberty to file a written submission in support of their contention, if they are willing so, by exchanging each other a copy thereof.

The matter be listed on 17 November, 2017.

Date: 27/10/2017

H.P. Chaturvedi, Member(Judicial)



